THE MINISTER OF TOURISM (MUFTI MOHD. SAYED): fa) The requisite information is given below:

	(Rupees in lakhs)
Year	Net Loss
1983-84	18.01
1984-85	58.39
1985-86	37.34

(b) It will be known after March, 1987 after the close of the financial year.

(c) During the current year, an amount of the order of Rs. 5. 36 lakhs was paid to the employees of Akbar Hotel as bonus @ 8. 33% for the year 1985-86.

## Payments to investors by brokers of Delhi Stock Exchange

## 2793. DR. H. P. SHARMA: SHRI BHAGATRAM: MANHAR:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that in pursuance of Government directive issued to the Delhi Stock Exchange Board vide his Ministry's letter No. F. 1/6/SE/84, dated February 15, 1984, the Board had decided that all pending transactions upto February 12, 1984 be settled by delivery upto March 23, 1984, or else by closing them out at the rate as prevalent on March 26, 1984;

(b) if so, whether the transactions so settled by way of closing them out at the rates as prevalent on March 26, 1984 have not been factually settled to far by way of actual payment of dues arising therefrom by the broker members of the Exchange to the investors;

(c) whether payments to the tune of over 50 lakhs still remain to be made by the brokers; and

(d) if so, what steps Government contemplate to expedite payments to the investors ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir. (b) and (c) All the transactions which were closed out at the rates as prevalent on 26-3-84 could not be settled on account of considerable work involved in verification of claims etc. The Delhi Stock Exchange has estimated the total payment involved in the transactions at about Rs. 40 lakhs.

(d) Government have directed the Delhi Stock Exchange to take immediate action to settle the pending cases.

## **Employers' liabilities**

2794. SHRIMATI SUDHA VIJAY JOSHI: Will the Minister of LABOUR be pleased to state:

(a) whether any proposal is under Government's consideration to make it compulsory for each employer to insure his statutory liability under Workmen's Compensation Act, Factories Act, etc., so that workmen who are not getting coyer-age under the Employees' State Insurance Scheme are adequately protected;

(b) if so, what are the details thereof; and

(c) if not, what are the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI. P. A. SANGMA): (a) to (c) There is a proposal to provide for compulsory insurance of employers' liability under the Workmen's Compensation Act, 1923. The details of the proposal are, however, yet to be finalised. As regards the Factories Act, there is no such proposal under consideration of the Government, as the Factories Act does not deal with compensation to workers for disability arising in the course of employment.

## मैंढक की टांगों का निर्यात

2795. श्री **अरद यादव** : क्या **दाणिज्य** भंत्री यह बताने की कपा कररेंगे कि :

(क) क्या सरकार का ध्यान 11 सितम्बर, 1986 के 'नई द्निया' में, ''मैंढक की समाप्ति टाइम-बम साबित होगी'' शीर्षक कै अन्तर्गत प्रकाशित समाचार की ओर दिलाया